

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.364/2017 in O.A. No.493/2015

Monday, this the 18th day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. M L Khatri .. Applicant
(Mr. N K Bhatnagar, Advocate)

Versus

1. Dr. Chander Ketu
Director (Ayush), North DMC
12th Floor, Civic Centre
MCD (North), New Delhi – 110 002
2. Mr. P K Gupta
Commissioner, North DMC
R-29, Near Gurudwara
4th Floor, Civic Centre
MCD (North), New Delhi – 110 002

.. Respondents
(Mr. R V Sinha and Mr. Amit Sinha, Advocates)

O R D E R (ORAL)

Justice Permod Kohli:

Learned counsel for respondents has today filed compliance affidavit in the Court. This affidavit is accompanied with order dated 15.12.2017 whereby the representation of the applicant has been disposed of by giving reasons. On consideration of the period of suspension of the applicant, in terms of F.R. 54-B, the suspension period has not been treated on duty and the subsistence allowance already paid has also been treated as the emoluments / remunerations payable to him.

2. In this view of the matter, the judgment of this Tribunal dated 05.12.2016 passed in O.A. No.493/2015 stands complied with. Proceedings are hereby dropped. However, learned counsel for applicant submits that the applicant may be allowed to challenge the order passed by the respondents. Suffice it to say that the applicant would be at liberty to seek remedial measures in accordance with law.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

December 18, 2017
/sunil/